

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IB/685/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
<i>Versus</i>		
Origin Appliances Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Anand Shankar Jha, Adv. Sachin Mintri, Adv. Abhilekh Tiwari
For the Respondent	: Adv Vikalp Mishra & Adv Vinay Kaushik

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that they have filed rejoinder, however, the same is not available on board. Counsel for applicant is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Tribunal. Let this matter be posted to 10.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)